

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No. 758/97

Date of Order: 23.6.97

BETWEEN :

Kappala Balayogi

.. Applicant.

AND

1. Sr. Divisional Electrical Engineer, Traction Rolling Stock-Operation, D.R.M Compound, S.C.Rly., Vijayawada.

2. Sr. Divisional Electrical Engineer, Traction Rolling Stock, Electric Loco Shed, S.C.Rly., Vijayawada.

.. Respondents.

Counsel for the Applicant

.. Mr. Venkat Rao for

Mr. V. Jogayya Sarma

Counsel for the Respondents

.. Mr. K. Siva Reddy

CORAM:

HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

JUDGEMENT

X Oral order as per Hon'ble Shri R. Rangarajan, Member (Admn.) X

Heard Mr. Venkat Rao for Mr. V. Jogayya Sarma, learned counsel for the applicant and Mr. K. Siva Reddy, learned standing counsel for the respondents.

2. The applicant while working as Senior Instructor was transferred to TS/BZA as ~~SE~~ on his present pay scale by order dt. 20.1.97 (A-4). That order was ^{Change} transferred and he was posted as TS/BZA vice one Sri Koteswara Rao. The applicant submits that the scale of pay of that post

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held by Sri Koteswara Rao is lower than his scale in which he was working earlier. However his scale of pay was not downgraded. Presently the applicant is aggrieved by the fact that he has been asked to work under his junior though the junior is also in the ^{same} scale of pay and that junior is also made incharge of that shed.

3. The applicant is impugning the order dt. 20.1.97 and 18.2.97 transferring him to Trip Shed and Freight Shed and prays for posting him to Electric Loco Shed, Vijayawada in place of Sri D.Chokka Lingam as per the initial order dt. 20.1.97.

4. The applicant has represented his case to Respondent No.1 which was rejected. The applicant further submits that he is asked to work under the junior who is made incharge. Hence he requests he should be posted in the loco shed in the place vacated by Sri Chokka Lingam and requests for making him incharge in accordance with the seniority.

5. The two respondents herein are the Senior Divisional Electrical Engineers, one for Traction Rolling Stock-Operation incharge and the another is incharge of Traction Rolling Stock, Electric Loco Shed. If the applicant is aggrieved by the orders passed by any one of these respondents herein then he has a channel to represent his case to the Divisional Railway Manager, Vijayawada who controls both Respondents 1 and 2 herein. In matters where transfers are involved and if a proper posting is not given to any one of the aggrieved employee the course left him to approach the higher departmental authorities in the division and ask for the relief. In this case we feel that the applicant should approach the Divisional Railway Manager explaining his grievance for remedial action. If such a representation is going to be submitted by the applicant then the DRM, Vijayawada shall dispose of the same.

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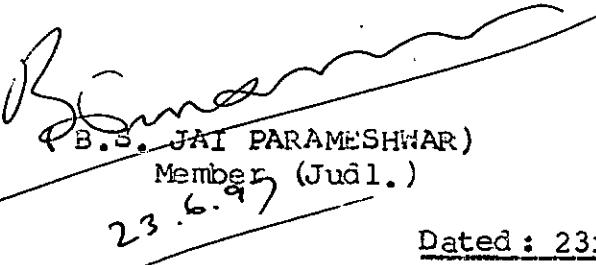
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in accordance with the law and advising the applicant suitably within two months from the date of receipt of the representation. The applicant submits that his leave is also not granted. In view of the above if the applicant submits the leave application to the DRM the same should be considered in accordance with the law.

6. With the above direction the OA is disposed of.

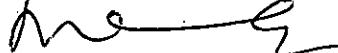
No costs.

7. Registry should sent a copy of this OA along with the judgement to DRM, Vijayawada.


(B.S. JAI PARAMESHWAR)

Member (Judl.)

23.6.97

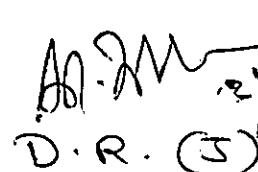

(R.RANGARAJAN)

Member (Admn.)

Dated : 23rd June, 1997

(Dictated in Open Court)

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D.R. (J)

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Copy to:

1. The Senior Divisional Electrical Engineer, Traction Rolling Stock Operation, D.R.M.Compound, South Central Railway, Vijayawada.
2. The Senior Divisional Electrical Engineer, Traction Rolling Stock, Electric Loco Shed, South Central Railway, Vijayawada.
3. One copy to Mr.V.Jogayya Sarma, Advocate, CAT,Hyderabad.
4. One copy to Mr.K.Siva Reddy, Addl.CGSC,CAT,Hyderabad.
5. One copy to G.R.(A),CAT,Hyderabad.
6. One duplicate copy.

YLKR

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HYDERABAD BENCH

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: (J)

DATED: 23/6/97

ORDER/JUDGEMENT

M.A. / R.A / C.A. NO.

in

D.A. NO. 758/97

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

along with
et al
DEM

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II Court.

केन्द्रीय प्रशासनिक विधिकरण
Central Administrative Tribunal

प्रेषण/DESPATCH

- 8 JUL 1997

हृदयवाल अधिकारी
HYDERABAD BENCH